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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH, BOMBAY.

Review Petition No.106/94

in

Original Application No.234/93.

Shri Hindupur Vasantrao Pratap Simha. ... Applicant.

V/s.

Union of India & Anr.

... Respondents.

Coram: Hon'ble Shri M.R.Kolhatkar, Member(A)

ORDER ON REVIEW PETITION NO.106/94

BY CIRCULATION

[(Per Shri M.R.Kolhatkar, Member(A)) Dated: /3 .9.1994

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This application for review against the Judgment dt. 24.6.1994 is on the grounds which were urged in the Original Application. Effectively, therefore, this is an application not for review, but for rehearing. The main point emphasised by the applicant is that the sanctity of the orders of the General Manager should be upheld directing that the voluntary retirement should be from the date of relief. We had considered the matter and held that the applicant retired on 9.12.1985 and we had observed after noting the relevant rules that the applicant has to be treated as an existing pensioner who is not entitled to the benefits of the pension as per post 1.1.1986 retiree. The relief sought by the applicant is to make pension payment for the period 10.12.1985 to 31.12.1985 and interim relief of Rs.10,000/-. The application has not pointed out any error apparent on the face of the record of our order nor has he referred to the directions given by us in terms of which he could represent to the Railway Administration regarding any delay etc. in making the payment of pension and whether he is entitled to any interest.

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2. In view of the above, we find no substance in this Review Application, which is accordingly dismissed.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER (A).

B.